



Completion of Recovery Certificate No. 9000 of 2026 dated January 07, 2026 issued against Anukaran Commercial Enterprises Limited and others in the matter of Anukaran Commercial Enterprises Limited.

Recovery Certificate No. 9000 of 2026 dated January 07, 2026 was drawn against Anukaran Commercial Enterprise Limited (PAN:AABCA2578D), Kushal Shah (PAN:AXPPS9103G), Jiten Vora (PAN:AAAPV3821G), Varsha Vora (PAN:AAEPB7941H), Kankuben Vora (PAN:AAFPV0269D), Paresh Vora (PAN:AAAPV3819J), Vaibhav Enterprise (Proprietary concern of Paresh Vora) (PAN:AAAPV3819J), Rajdeep Enterprise (Proprietary concern of Jiten Vora) (PAN:AAAPV3821G), Manoj Shah (PAN:AGUPS7516D), Faiyaz Rangwala (PAN:AADPR8710M), Arpita Vora (PAN:AAEPV7626D), Jiten Vora HUF (PAN:AAAHV9089C), Paresh Vora HUF (PAN:AAGHP4006F) and Paras Mehta (PAN:AAEPM1638C)[Defaulters] jointly and severally, for a sum of Rs.2,87,000/- (Rupees Two Lakh Eight-seven Thousand Only) along with further interest, all costs, charges and expenses incurred in respect of all the proceedings taken for recovery of the said sum, for non-payment of unpaid amount of penalty imposed by Adjudicating Officer vide Order No. Order/SM/S./2022-23/18173-18191 dated July 29, 2022, in the matter of Anukaran Commercial Enterprises Limited.

2. In view of the payment of the amount due under the certificate, the said certificate is hereby completed in exercise of powers under sub section (1) of section 28A of the Securities and Exchange Board of India Act, 1992 read with Section 224 and Section 225 of the Income Tax Act, 1961.

Given under my hand and seal at Mumbai this 20th Day of January, 2026.

SEAL



Kirtikumar Jadhav

RECOVERY OFFICER

Kirtikumar Jadhav
कीर्तिकुमार जाधव

Dy. General Manager & Recovery Officer

उप महाप्रबंधक एवं वसूली अधिकारी

Securities and Exchange Board of India

भारतीय प्रतिभूति एवं विनियम बोर्ड

Mumbai

मुंबई